

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/5681/2020



This the 12th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Bashir Ahmad Pandit, S/o Gh. Mohammad Pandit, R/o Haft Chinar Srinagar aged 45 years.

.....Applicant

(Advocate:- Mr. G.R. Tantray-Not Present)

Versus

1. Sheri-i-Kashmir University of Agricultural Sciences and Technology Kashmir (SKUAST-K) through its Chancellor, University Campus Shalimar, Srinagar and 2 ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.5681/2020) arises out of SWP No. 908/2010, wherein relief is claimed against Sher-i-Kashmir Institute of Medical Sciences. This Tribunal does not have jurisdiction in respect of the employees of Sher-i-Kashmir Institute of Medical Sciences. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun